## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE LOK SABHA

## UNSTARRED QUESTION NO. 1483 TO BE ANSWERED ON 08.12.2015

## **Funds for Sewage Treatment Plants**

1483. SHRI HARISH MEENA: SHRIMATI RITI PATHAK:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has taken any action for containing the untreated sewage and industrial waste thrown into the rivers and if so, the details thereof;
- (b) the funds allocated/utilised by the Government on Sewage Treatment Plants (STP) during the last two years;
- (c) whether the Government is aware that sewage contamination has led to serious health hazards; and
- (d) if so, the corrective steps taken by the Government in this regard?

## **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) It is the responsibility of the State Governments/concerned local bodies to set up proper facilities for collection, transportation and treatment of sewage being generated and ensure that untreated sewage does not pollute rivers and water bodies. This Ministry has been supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the National River Conservation Plan (NRCP) & NGRBA (National Ganga River Basin Authority) programme, for implementation of projects on a cost sharing basis between the Central and State Governments. The NGRBA programme along with work of Ganga & its tributaries is with Ministry of Water Resources, River Development & Ganga Rejuvenation (MoWR,RD&GR) from 01/08/2014 onwards. Sewage treatment capacity of 5084 mld has been created so far under NRCP & NGRBA (upto 01/08/2014) programmes.

During the last two years, ₹ 558.95 crore has been released to the State Governments under NRCP & NGRBA (upto 01/08/2014) programmes for implementation of various pollution abatement schemes, which inter-alia include interception & diversion of raw sewage, construction of sewerage systems, setting up of sewage treatment plants, low cost sanitation facilities, electric/improved wood crematoria, etc.

State Governments, apart from their own budgetary allocation, are also accessing financial assistance for creation of sewerage infrastructure, including sewage treatment plants, in various cities/towns under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) programme of Ministry of Urban Development and the Namami Gange programme (under NGRBA) of MoWR,RD&GR.

To control discharge of industrial effluents, CPCB and respective State Pollution Control Boards/Pollution Control Committees monitor industries with respect to effluents discharge standards and take action for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986. To improve the monitoring of compliance, directions have been issued to specific industries to install online 24x7 effluent and emission monitoring devices. Steps have also been taken by CPCB to promote low waste and no waste concept leading to Zero Liquid Discharge by grossly water polluting industries, particularly those located on the river banks.

(c) & (d) Discharge of untreated sewage is major reason of pollution in rivers and can be a source of health hazards. CPCB has issued directions under Section 18 1(b) of the Water (Prevention and Control of Pollution) Act, 1974 in April, 2015 to the State Pollution Control Board/Pollution Control Committees regarding setting up of sewage treatment plants and utilization of sewage generated in their respective States. CPCB has also issued directions in October, 2015 to 178 towns under Section 5 of Environment (Protection) Act, 1986 for proper treatment and disposal of sewage generated in their jurisdiction.

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